

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
AT CHENNAI**

O. A. No 239 of 2025

IN THE MATTER OF:

Tribunal on its own motion Suo Motu
Based on the News item published in
Telangana Toda, dated: 24-09-2025, under
The caption "Sangareddy: Villagers activists
Protest Pharma effluent discharge at Nalla Cheruvu"

With

Central Pollution Control Board,
Through its Member Secretary,
New Delhi and Ors.

... Respondents

REPORT OF THE DISTRICT COLLECTOR, SANGAREDDY - R2

S. NO.	DATE	DESCRIPTION	PG. NO.
1.	21.04.2026	Report of the 2 nd Respondent - The District Collector, Sangareddy	1

Place: Chennai

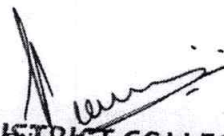
Date: 29.04.2026

Mrs. H. Yasmeen Ali

Standing Counsel for the 2nd Respondent

**REPORT OF DISTRICT COLLECTOR, SANGAREDDY DISTRICT
(RESPONDENT NO. 2)**

- 1) It is respectfully submitted that, the Hon'ble National Green Tribunal (SZ), Chennai in its order dated 05-02-2026 in O.A.No. 239 of 2025 passed orders directing the District Collector, Sangareddy to submit the report on Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as original Application No.538 of 2025(PB)based on the News item published in "Telangana Today" dated:24-09-2025 titled "**Sangareddy: Villagers activists protest Pharma effluent discharge at Nalla Cheruvu**" which has been transferred to Southern Bench of Hon'ble National Green Tribunal.
- 2) Further it is to submit that, the Hon'ble NGT (SZ), Chennai has issued the order on dated 03.12.2025 and directed the District Collector, Sangareddy to file a report on the action taken before the next date of hearing and the case is posted on **23.04.2026**.
- 3) It is to submit that, accordingly, the Environmental Engineer, TG Pollution control Board, Regional office, R.C.Puram, Sangareddy has been requested to submit action taken report in order to file the report to the Hon'ble NGT, Chennai.
- 4) It is respectfully submit that, the Environmental Engineer, TG pollution control Board, Regional office, R.C.Puram, Sangareddy vide Lr.No.79/TGPCB/RO-RC-RCP/SRD/Industries/2023-1893, dt.18-04-2026 has submitted the report as follows.
1. It is to submit that, The Hon'ble NGT (Principal Bench), Delhi has registered suo-motu case on the basis of the news item titled "Sangareddy: Villagers activists protest Pharma effluent discharge at Nalla Cheruvu" appearing in Telangana Today dated 24.09.2025 in the matter of Original Application No. 538/2025.


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The news item relates to a protest held at Nalla Cheruvu in Domadugu village, Gummadidala mandal, Sangareddy district, Telangana, where villagers and environmental activists demonstrated against the discharge of pharmaceutical effluents into the local water body. As per the news item, pharmaceutical companies are releasing toxic effluents into the water body. The news item mentions that the villagers demanded the government to halt the release of effluents into the lake.

Subsequently, the Hon'ble NGT (Principal Bench), Delhi transferred the case to the Hon'ble NGT Southern Zonal Bench, Chennai, as OA No 239 of 2025 for appropriate further action.


2. The Telangana Pollution Control Board (Board) is the 3rd respondent in the above case.
3. The Hon,ble NGT, Southern Zone, Chennai heard the case and issued order dt. 03.12.2025 directing the TGPCB to take appropriate action and also explain the reasons for any delay in taking action till then.
4. In this regard, it is to submit that, M/s Hetero Drugs Ltd., Unit - I is located at Sy. No. 213, 215 & 253, Bonthapally Village, Gummadidala (M), Sangareddy District (industry) and engaged in manufacture of Bulk Drugs with project cost of Rs. 316.83 Cr and the total area of the industry is 35 Acres.
5. The Board issued Consent for Operation (CFO) order dated 02.07.2022 to the industry with a validity period up to 31.10.2026 stipulating certain conditions.
6. The Board earlier received complaints regarding pollution caused by the industry. The Board officials inspected the industry on 14.07.2022 and submitted report. The Committee Member also inspected the industry on 21.11.2022. The status of the industry was reviewed in the Task Force Committee meeting held on 17.12.2022 and issued directions to the industry vide order dated 12.01.2023 to comply.


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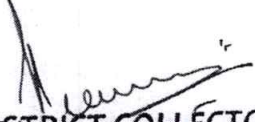
7. Subsequently, the Board officials inspected the industry on 02.08.2023 and observed certain non-compliance of consent conditions and Board Directions by the industry. A show cause Notice dt. 05.08.2023 was issued to the industry.
8. The Board received complaint from local residents of Domadugu (V), regarding discharge of effluents into Nallakunta cheruvu by the industry. Inspection and monitoring of the industry was carried out on 07.06.2024 and 11.06.2024 and observed certain non-compliance. A show cause Notice dt. 15.06.2024 was issued to the industry and submitted report to the Board Office, TGPCB for taking further action.
9. The status of the industry was reviewed in the Task Force Committee meeting and the Committee recommended to re-inspect the industry by the Task Force Committee members. The Board's Task Force Committee members along with Regional Office Officials inspected the industry on 03.08.2024 to verify the compliance status and submitted report dt.23.01.2025.
10. The status of the industry was reviewed in the Task Force Committee Meeting held on 23.01.2025. After detailed discussions, the Committee recommended to inspect the industry by the Task Force Committee Members and submit the report. The Task Force Committee members along with Regional Office Officials inspected the industry on 04.03.2025 and submitted report dt.08.04.2025.
11. The Regional Office, TGPCB, RC Puram received complaint dt.15.04.2025 from M. Jaipal Reddy regarding air and water pollution caused by industry and discharge of effluents into the Nallakuntacheruvu by the industry. In this regard, the Board officials inspected the industry and Nallakuntacheruvu on 16.04.2025 and observed certain non-compliance. Notice was issued to the industry and report was submitted to Board Office, TGPCB on 28.04.2025.


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12. The status of the industry was reviewed in Task Force meeting held on 01.05.2025 and the Board issued Directions dt:03.05.2025 to the industry.
13. Subsequently, the Task Force Committee members along with Regional Office Officials inspected the industry on 01.08.2025 to verify compliance status and submitted report to Board office on 02.09.2025. It was observed that industry is repeatedly not complying with consent conditions and Board directions as noted during the earlier inspections conducted on 14.07.2022, 02.08.2023, 07.06.2024, 03.08.2024, 04.03.2025, 16.04.2025 & 01.08.2025. Written complaint was received from villagers of Domadugu on 18.09.2025 regarding water pollution in Nallakunta cheruvu.
14. The status of the industry was reviewed in Task Force Committee meeting held on 19.09.2025 at Board office. The Committee observed that the industry is not complying with certain consent conditions. The industry representative informed about the corrective action taken by the industry to comply with the consent conditions, carried out rectification of effluent treatment system and informed that they have engaged IIT-Hyderabad to carry out study of Nallakunta Cheruvu. The Committee deferred the case and directed the Regional Office to inspect the industry after one month to verify compliances of the industry and submit the report.
15. The Board received regular complaints regarding pollution of Nallakuntacheruvu caused by the industry and adverse press clippings also appeared in various daily newspapers in this regard. A report dt. 27.09.2025 was submitted to the Board Office on the same.
16. As per the Board directions, the industry engaged IIT-Hyderabad to carry out study of Nallakunta Cheruvu and submitted report. The study report was conducted by Dr. D. V. Sai Praneeth, Assistant Professor, Department of Civil Engineering, IIT Hyderabad. As per the Observations made in the report, the surface water exhibited distinct pink pigmentation due to bacteria and COD levels in the range of 120 to 136 mg/l indicating pollution of the lake. The conclusions and recommendations are as follows:


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- The overall assessment of the lake clearly indicates that the pink coloration is a symptom of severe ecological imbalance driven primarily by Nutrient overloading and subsequent development of anoxic, microbially active conditions. The physicochemical data show elevated turbidity, and significant nutrient enrichment from nitrogen and phosphorus. These inputs have overwhelmed the natural assimilative capacity of the lake.
- As a result, heterotrophic microorganisms rapidly decompose the organic matter/nutrients, consuming dissolved oxygen in the water column and the sediments below. This oxygen depletion created stratified anoxic zones that fundamentally altered the lake's biogeochemical cycling.
- Under these oxygen-poor conditions, sulfate-reducing bacteria became active, generating hydrogen sulfide and providing the chemical environment necessary for the proliferation of specialized pigmented microbial communities.
- The combination of organic matter, nutrients, sulfide, light penetration in shallow waters, and lack of oxygen created ideal conditions for Purple Sulfur Bacteria and Purple Non-Sulfur Bacteria (Chromatium, Rhodobacter) to multiply extensively. These bacteria are well-known for producing purple, pink, or reddish pigments that impart distinctive coloration to water bodies undergoing anoxic stress. As they grow, these bacteria form buoyant aggregates and biofilms that rise to the surface, producing the visible pinkish scum and floating layers observed in the lake. The settling of these aggregates upon senescence further explains the accumulation of brown/reddish colored sediments at the bottom.
- Overall, pink coloration is biological response to excessive nutrient loading and prolonged anoxic conditions. The lake is undergoing a


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shift from a healthy aerobic ecosystem to a stressed, anaerobic, microbially driven system, signaling deteriorating ecological health.

- Immediate interventions including identifying the source of nutrients, restoring aeration, and removing accumulated organic sludge (if any) are essential to prevent further degradation and to reestablish normal aerobic conditions.
- Without timely restoration efforts, the lake is likely to continue experiencing recurring microbial blooms, foul odors, poor water clarity, and long-term ecological damage.
- Below are the possible recommended technologies that can potentially reduce the current issue.

a. Aeration + Circulation:

- Aeration directly breaks this cycle by:
 - Increasing dissolved oxygen
 - Eliminating anoxic layers
 - Inhibiting sulfur bacteria
 - Oxidizing H₂S
 - Improving water clarity

b. Floating Treatment Wetlands (FTWs) Inside the Lake:

Floating wetlands can:

- Uptake N, P, and organic compounds directly.
- Shade the water and reduce light for phototrophic bacteria
- Provide oxygenation to the top layer
- Encourage growth of beneficial biofilms
- Reduce turbidity and suspended colloids

c. Chemical Oxidation (Targeted Pink Color Removal During Events):

Rhodobacter and Chromatium pigments can be oxidized safely using mild oxidants.

Suitable oxidants:

- Sodium hypochlorite (very low dose for lake-wide use)
- Hydrogen peroxide (most environmentally friendly)


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- Potassium permanganate (low dose only)


Functions:

- Kills pigment-producing bacteria
- Oxidizes organic matter
- Breaks biofilms and floating scum
- Removes color

17. The industry has submitted ZLD performance study report conducted by M/s. Right Source Industrial Solutions Pvt Ltd., on 18.09.2025. Following recommendations were made in the study report:

- a) It is recommended to improve the ETP performance further through improved monitoring of facility parameters and training to staff which results in operational improvements, maintenance and administration. This includes source control. Reduce shock loads like hydraulic load changes and change in effluent characteristics due to frequent change in production campaign.
- b) It is also recommended to avoid shock loads on Aeration system of bio ETP.
- c) CIP (Cleaning in process to be scheduled on regular basis) for further improving the performances of MEE and RO System.
- d) It is observed during the field study primary clarifiers of both HTDS & LTDS are under maintenance for removal of sludge. Primary treatment is to be ensured for effective treatment of HTDS effluents in Stripper / MEE for effective evaporation and output. It also reduces fouling and scaling of calandria tubes of MEE system.
- e) It is suggested to ensure and avoid leakages from stripper and MEE flow pumps and other transfer pumps at treatment systems.

The above recommendations confirm the non-compliance of ZLD / effluent treatment systems observed by the Board officials and Task Force Committee members during inspection of the industry at various times.


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18. Subsequently, the industry removed the old ZLD system and installed new ZLD system. The Board officials monitored various units of ZLD system on 07.11.2025 and collected samples. The analysis reports indicated the following deviations / issues:

pH:

The pH values of influents to MEE system and Biological ETP should be in neutral pH i.e., 6.5 to 7.5 for effective functioning of MEE system and Biological ETP.

However, the pH values of samples bearing No.11063 to 11070 are ranging from 9.0 to 10.75. indicating the industry is not carrying out pre-treatment of the effluents properly before feeding to MEE system and Biological ETP.

TDS:

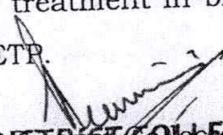
The TDS values of the samples bearing No.11063 (HTDS effluents) to 11066(LTDS effluents) are almost same (11893 mg/L & 11326mg/L respectively) indicating improper segregation of the HTDS and LTDS effluents by the industry.

The TDS value of the samples No.11070(RO feed) is 15533 mg/L and for samples No.11071(RO Reject) is 2996 mg/L. The RO system is should reduce inorganic solids i.e., TDS load in the treated effluents and the TDS load will come out as RO reject. Hence, the RO reject will have more TDS values whereas, in this case low TDS value of samples bearing No.11071 (RO Reject) indicates poor performance of RO system.

COD:

The COD value of the samples bearing No.11066(LTDS effluents) is 4,816 mg/L, whereas for samples bearing No.11070(Outlet of ETP (RO feed)) is 10,000 mg/L.

The COD load should be reduced from inlet of ETP to outlet of ETP, whereas, in this case there is increase in COD values after treatment in biological ETP indicating poor performance of the Biological ETP.


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As per the analysis reports, the Performance of ZLD system is not satisfactory.


19. The Board officials have collected samples of Nallakunta Cheruvu in connection with public complaints on various occasions. As per the analysis reports, the values of certain important parameters are as follows:

S.No.	Date of sample collected	Chemical Oxygen Demand (COD) in mg/l	Dissolved Oxygen (DO) in mg/l
1	10.06.2021	64	5.2
2	14.07.2022	74	6.2
3	26.07.2022	65	6.3
4	08.09.2022	53	6.5
5	07.06.2024	946	Nil
6	03.08.2024	240	3.2
7	04.03.2025	180	1.8
8	01.08.2025	1676	1.2
9	20.09.2025	649	--

The above COD and Dissolved oxygen levels indicate pollution of NallakuntaCheruvu.

The observations as per the finger printing Analysis reports of the samples collected on 20.09.2025 from Nallakunta Cheruvu, back water entering from Nallakunta cheruvu into Air Force Academy, stagnated waste water outside the compound wall of the industry (North side) and Rain water storage tanks of the industry.

Sertraline HCl is consented product in CFO order Dt:02.07.2022 and is found in stagnated back water sample entering from Nallakunta cheruvu into Air force academy.(542).


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The chemicals found in Water sample of Nallakunta Cheruvu, Domadugu (V), Sangareddy (D)N,N-Dimethylpivalamide

Present in NallakuntaCheruvu(543), Rain water storage tank5 (536) and stagnated back water sample entering from Nallakuntacheruvu into airforce academy(542).

1. N-Formylmorpholine

Present in NallakuntaCheruvu(543), Rain water storage tank5(536), Rain water storage tank 6 (537)and stagnated back water sample entering from Nallakuntacheruvu into airforce academy(542).

2. Morpholine-4-carbonylchloride

Present in NallakuntaCheruvu (543), Rain water storage tank5 (536) and stagnated back water sample entering from Nallakuntacheruvu into airforceacademy(542).

3. [2,2'-Bi-1H-indene]-1,1'-dione, 2,2',3,3'-tetra

Present in NallakuntaCheruvu (543),stagnated waste water collected from outside the compound wall of M/s Hetero Drugs Unit-I (North side) (540) and stagnated back water sample entering from Nallakuntacheruvu into airforce academy (542).

4. 1,2:4,6-Di-O-isopropylidene-L-sorbopyranos

Present in NallakuntaCheruvu (543), and stagnated back water sample entering from Nallakuntacheruvu into air force academy(542).

5. 1,4-Benzenedicarboxylicacid, bis(2-methylp

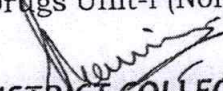
Present in NallakuntaCheruvu(543), Rain water storage tank 6(537) and stagnated back water sample entering from Nallakuntacheruvu into airforce academy(542).

6. Pyrrolidine, 1-[4-(4-chlorophenyl)-3-phenyl-

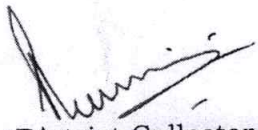
Present in NallakuntaCheruvu (543), stagnated waste water collected from outside the compound wall of M/s Hetero Drugs Unit-I (North side) (540) and stagnated back water sample entering from Nallakuntacheruvu into airforce academy(542).

7. 6,7-Dichloro-4b, 10-ethenobenz(a)azulene


Present in Nallakunta Cheruvu (543), stagnated waste water collected from outside the compound wall of M/s Hetero Drugs Unit-I (North side)


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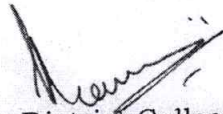
2.	During the maintenance / breakdown of ZLD, the pre-treated effluent sent to CETP for a period of maximum 15 days in calendar year, duly meeting the following inlet standards.	During inspection, new MEE was in operation and Biological ETP comprising of aeration, secondary clarifier was in operation and primary clarifier, RO system was not in operation. The industry is sending the water from secondary clarifier to aeration tanks as observed during inspection. The industry has not provided sludge removal system from the Bio-ETP.
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3.	The emissions shall not contain constituents in excess of the prescribed limits mentioned below.			During inspection, industry has installed and operating 12 TPH coal fired boiler without obtaining CFO of the Board and existing 8 TPH boiler is kept as stand by. Now, the industry has applied for CFO amendment for boilers and report is being submitted to Board office, Hyderabad for further action.	
	Chimney No.	Description of Chimney	Parameter		Emission standards
	1	Attached to Coal fired Boiler of capacity 8.0 TPH	SPM		115 mg/Nm ³
			SO ₂ *		600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
			NO _x *		300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
	2	Attached to Coal fired Boiler of capacity 3.0 TPH (standby)	SPM		115 mg/Nm ³
			SO ₂ *		600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
			NO _x *		300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel
	3	Attached to Process Vents	HCl		35 mg/Nm ³
	4	Attached to D.G. Set of capacity 2 x 320 KVA, 2 x 720 KVA, 2 x 1020 KVA	SPM		115 mg/Nm ³


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4.	The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.	As per the details submitted by the industry for the period from April'25 to Oct'25, the avg. quantity of production is within the consented capacity.
5.	The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	---
6.	<p>The industry shall comply with ambient air quality standards of PM10(Particulate Matter size less than 10μm) - 100 μg/ m³; PM2.5(Particulate Matter size less than 2.5 μm) - 60 μg/ m³; SO₂ - 80 μg/ m³; NO_x - 80 μg/m³, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A) Night time - (10 PM to 6 AM) - 70 dB (A)</p>	---
7.	The industry has paid CFO fee Rs. 43,15,000/- for a period upto 31.03.2024	---


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8.	The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	---
9.	The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.	---
10.	As per the directions of the Hon'ble NGT order dated 24.10.2017, the industry shall contribute corpus fund of 0.5% on annual turnover of 2016-17,2017-18, 2018-19 till complete restoration of the entire affected area and till the Tribunal passes appropriate orders. The industry has paid 0.5% of Corpus fund of Rs. 3.95 Crores for the financial year 2018-19 and paid 1% corpus fund of Rs.6.56 crores for the financial year 2014-15. The industry shall contribute corpus fund for remaining above financial years and the contribution shall be continued till complete restoration of the entire affected area and till the Tribunal passes appropriate orders.	---


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11.	The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.	Complied.
12.	The industry shall segregate effluents into LTDS & HTDS effluents separately.	<p>Industry has provided above ground RCC tank of capacity 2x250 KL for collection HTDS effluents and 2x120 KL for collection LTDS effluents separately.</p> <p>The industry has provided new MEE system of 200 KLD consisting of Stripper, MEE, ATFD (1x30 M²) & ATFD (1x30 M²) for treatment of HTDS effluents.</p> <p>The industry has provided biological ETP of capacity 250 KLD followed by RO System of capacity 300 KLD to treat the LTDS effluents along with condensate of MEE & ATFD.</p> <p>The RO permeate is reused for cooling tower make up and the RO rejects are sent to MEE for evaporation along with other effluents.</p> <p>The industry has provided STP of capacity 60 KLD for treatment of domestic waste water. The treated water is sent to Biological ETP to stabilize the MLSS.</p>


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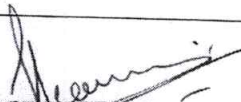
13.	The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.	<p>The industry has not provided vent condensers to solvent storage tanks.</p> <p>However, the industry has provided Nitrogen blanketing to avoid VOC Emissions.</p>
14.	The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS, LTDS effluent & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol. They shall also install digital flow meter at RO permeate and connect the same to TSPCB & CPCB server.	<p>The industry has provided LTDS flow meter with camera at domestic pipeline connected to STP instead of LTDS generation pipelines connected to the collection tanks as observed during inspection on 14.11.2025. This does not give actual LTDS effluent generation readings. During present inspection, it was observed that the industry is carrying works to shift the LTDS flow meter.</p> <p>The industry has provided HTDS flow meter connected to the common pipeline attached to effluent lines coming from some production blocks only and remaining HTDS pipelines are directly connected to storage tanks as observed during inspection on 14.11.2025. This does not give actual HTDS effluent generation readings. During present inspection, it was observed that the industry is carrying works to shift the HTDS flow meter.</p>


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15.	The industry shall maintain 2 stage scrubber along with online pH monitoring system to all the production blocks for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.	Industry has provided single stage scrubbers and multi stage scrubbers at production blocks to control the process emissions.
16.	The industry shall monitor VOCs in ambient air with online VOC analyze with proper range & connect the same to TSPCB server.	The online connectivity provided to the flow meters, VOC meters and cameras are not showing in the TGPCB website.
17.	The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.	Complied.
18.	The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS, LTDS & RO permeate) as per CPCB norms and at back side of the industry covering total view of the drain. They shall connect the data to CPCB & TSPCB server.	The online connectivity provided to the flow meters, VOC meters and cameras. However, the same is not showing in the TGPCB website.
19.	The industry shall provide and operate IP Camera with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.	The online connectivity provided to the flow meters, VOC meters and cameras. However, the same is not showing in the TGPCB website.


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20.	During the maintenance / breakdown of ZLD system, the industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla and LTDS effluents to M/s. PETL, Patancheru duly meeting the inlet standards stipulated at Schedule -B for not more than 15 days, in a calendar year and shall maintain records.	During inspection, new MEE was in operation and Biological ETP comprising of aeration, secondary clarifier was in operation and primary clarifier, RO system was not in operation. The industry is sending the effluent from secondary clarifier to aeration tanks as observed during inspection. The industry has not provided sludge removal system from the clarifiers of Bio-ETP.
21.	The industry shall provide and maintain hood with extraction systems to the HTDS collection tanks and connect to the scrubbers to control the odor problem.	Industry has provided hood with extraction systems to the HTDS collection tanks. However, certain holes were observed in the hood which make the system ineffective. The HTDS collection tanks wall connected to hood was damaged in one side & causing odour nuisance. During inspection, it was observed that the double stage scrubber provided to the HTDS & LTDS collection tanks was not in operation. The industry representative informed that they have stopped the scrubber as they have recently carried painting works to the scrubber & also carrying out repairing works of the scrubber.
22.	The industry shall install on line TDS meter for HTDS effluent generation. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.	Industry has provided online TDS meter for HTDS effluents.


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23.	The industry shall develop greenbelt as per norms.	Complied.
24.	The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.	Industry has provided 2 x 250 KL RCC tanks and 4 x 30 KL MS tanks for HTDS effluent storage and 2 x 120 KL for LTDS effluent storage.
25.	The industry shall not use effluents in cooling towers under any circumstances.	During inspection, the coloured water with smell was observed in the MEE cooling towers. Samples were collected from the MEE cooling tower-1, 2 and Solvent recovery plant cooling tower& submitted to Zonal Laboratory, RC Puram for analysis.
26.	The industry shall install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD within one month as committed vide lr.dt. 04.06.2022.	Not complied. The industry has not provided sub cooler condensers system followed by activated charcoal bed to arrest the VOCs from the scrubber attached to ATFD.
27.	All the process and vacuum leak sources shall be collected through fume extraction system connected to a Cryogenic condensation followed by activated charcoal bed to control air pollution, within one month as committed vide letter, dt. 04.06.2022.	Not complied. The industry has not connected the process and vacuum leak sources through fume extraction system connected to a Cryogenic condensation followed by activated charcoal bed.
28.	The industry shall take all necessary precautions to avoid seepages outside the industry premises and shall not discharge any effluents onland or outside the premises under any circumstances.	Spillages of effluents observed at following places: 1. Near first-cut rain water storage tanks.


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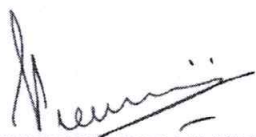
29.	The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains.	<p>2. In storm water drains near production blocks.</p> <p>3. Under the HTDS collection tanks and around the effluent collection tanks & MEE area.</p> <p>Severe odour was observed near effluent storage tanks & in the ZLD premises.</p>
30.	The industry shall collect & store the Hazardous Solid waste in an elevated closed storage shed with impervious lining and Leach ate collection system.	Industry has provided open shed with leachate collection pit for storage of hazardous waste behind new MEE system. Storage of about 50 tons of Hazardous waste was observed in the premises.
31.	The industry shall carry out Leak Detection and Repair Study (LDAR) to access the solvent losses within 2 weeks as committed vide letter, dt. 04.06.2022	Industry conducted LDAR study in Sept'2025 through M/s Kiwis Eco Laboratory Pvt. Ltd., Hyderabad.
32.	Under no circumstances, the Hazardous Waste shall be burnt in the boiler.	Complied.


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33.	The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water. The industry shall collect contaminated rain water and shall dispose the same to the CETP, after confirming to the influent standards of CETP or treat within the premises, duly maintaining separate records.	<p>The industry is having 6 No's of first cut rain water storage sumps of capacity 2000 KL each.</p> <p>During inspection, industry is storing effluents in first cut Rain water tanks -III, IV, V& VI. The storage tanks - III, IV, V were full.</p> <p>Industry has sent part of effluent from storage tank - VI to CETP and part is treated in ZLD system.</p> <p>Sludge (in semisolid form) was observed in the storage tank - VI.</p> <p>During inspection, the industry is removing one side wall of the storage tank - VI using excavator.</p>
34.	The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.	Complied.
35.	The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises.	The industry has concreted the ZLD area and process area.
36.	The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.	Complied.


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37.	The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel within a period of two months.	Complied.
38.	The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., R.C. Puram every month along with invoice copies of the starting raw materials outsourced.	Not complied.
39.	The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipment and maintain record for daily energy consumption, within one month as committed vide lr.dt. 04.06.2022.	Provided.
40.	The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors.	The industry has not provided vent condensers to solvent storage tanks. However, the industry has provided Nitrogen blanketing to avoid VOC Emissions.


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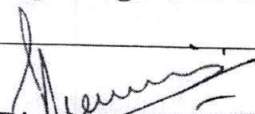
41.	(a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection. i) Daily production details. ii) Quantity of Effluents generated and reused. iii) Log Books for pollution control systems. iv) Daily solid waste generated and disposed (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.	As per the consolidated statement submitted by the industry for the period from April'2025 to Oct'2025, the quantity of Hazardous waste disposal is within the consented capacity.
42.	The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.	The industry has provided PIION spraying system at the MEE area but, not provided at HTDS storage tanks, pre-treatment area and Bio-ETP area. Severe odour was observed near effluent storage tanks & in the ZLD premises due to spillages.
43.	The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.	Industry shall comply.
44.	As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.	--
45.	The industry shall maintain concreted internal roads by cleaning regularly to avoid fugitive emissions due to vehicular movement.	--
46.	The industry shall comply with the all the directions issued by the Board from time to time.	Compliance is submitted below.


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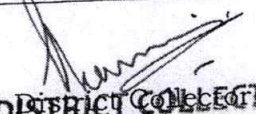
47.	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	--
48.	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

The compliance status with the Board directions dt:03.05.2025:

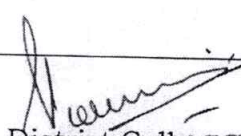
S.No.	Directions under Air Act	Compliance Status
1.	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	The compliance status is submitted above
2.	The industry shall obtain amendment to CFO for Boilers immediately.	The industry has applied CFO amendment for Boilers and report is being submitted to Board office, Hyderabad for further action.
3.	The industry shall provide dome with suction hood followed by scrubber to the HTDS effluent storage tanks to control the odour nuisance.	Industry has provided hood with extraction systems to the HTDS collection tanks. However, certain holes were observed in the hood which make the system ineffective. The HTDS collection tanks wall connected to hood was damaged in one side & causing odour nuisance. During inspection, it was observed that the double stage scrubber provided to the HTDS & LTDS collection tanks was not in operation. The industry representative informed that they have stopped the scrubber as they have recently carried painting works to the scrubber & also carrying out repairing works of the scrubber.


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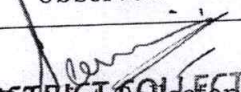
4.	The industry shall continuously operate scrubbers with online pH meter for control of process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.	The industry has provided single stage scrubbers & multi stage scrubbers to the production blocks for control of process emissions. During inspection, it was observed that the double stage scrubber provided to the HTDS & LTDS collection tanks was not in operation. The industry representative informed that they have stopped the scrubber as they have recently carried painting works to the scrubber & also carrying repairing works to the scrubber.
5.	The industry shall provide automatic system for scrubbing media of scrubbers along with online pH meter. The industry shall carryout regular calibration for pH meter.	Not complied The industry has not provided automatic system for scrubbing media of scrubbers.
6.	The industry shall transfer the chemicals / effluent / in process material in closed conditions to avoid smell nuisance.	Complied.
7.	The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server. The industry shall carryout regular calibration for VOC meter.	The industry has provided online VOC meters.
8.	The industry shall provide / maintain the vent condensers for all the solvent storage/chemical storage tanks to control the fugitive emissions.	The industry has not provided vent condensers to solvent storage tanks. However, the industry has provided Nitrogen blanketing to avoid VOC Emissions.
9.	The industry shall install sub cooler condensers system followed by activated charcoal	Not complied. The industry has not provided sub cooler condensers system followed by activated charcoal bed to arrest


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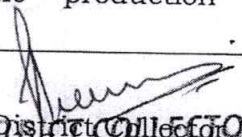
	bed so as to arrest the VOCs from the scrubber attached to ATFD.	the VOCs from the scrubber attached to ATFD.
10.	The industry shall install the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCS.	Not complied. The industry has not provided sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems.
11.	The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.	Industry conducted LDAR study in Sept'2025 through M/s. Kiwis Eco Laboratory Pvt. Ltd., Hyderabad.
12.	The industry shall not cause any air pollution/ odour nuisance to the surrounding	The industry has provided PIION spraying system at the MEE area but, not provided at HTDS storage tanks, pre-treatment area and Bio-ETP area. Effluent spillages were observed under the HTDS collection tanks and around the effluent collection tanks & MEE area. Severe odour was observed near effluent storage tanks & in the ZLD premises.
S. No.	Directions under Water Act	Compliance
1	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	The compliance status is submitted above
2	The industry shall collect the effluents in the above ground level tanks duly maintaining sufficient free board to avoid over flows and shall dispose the same as per CFO&HWA conditions.	Industry has provided 2 x 250 KL RCC tanks and 4 x 30 KL MS tanks for HTDS effluent storage and 2 x 120 KL for LTDS effluent storage.


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3	The industry shall lift the contaminated rain water present in the 6 Nos. of Tanks to M/s PETL, Patancheru / M/s JETL, Jeedimetla within 15 days.	As per vehicle tracking manifest system, the industry has lifted about 1550 KL of effluents to JETL, Jeedimetla during the period from April'2025 to Jan'2026 (till date). The industry is having 6 No's of first cut rain water storage sumps of capacity 2000 KL each. During inspection, industry is storing effluents in first cut Rain water tanks -III, IV, V& VI. The storage tanks - III, IV, V were full. Industry has sent part of effluent from storage tank - VI to CETP and part is treated in ZLD system. Sludge (in semisolid form) was observed in the storage tank - VI.
4	The industry shall carryout the detailed study of NallakuntaCheruvu with reputed Organization / Institute.	The industry submitted study report of Nallakunta Cheruvu on 24.11.2025 carried out by IIT-Hyderabad.
5	The industry shall conduct the ZLD performance study through accredited organization.	The industry has submitted ZLD performance study report conducted by M/s Right Source Industrial Solutions Pvt Ltd., on 18.09.2025.
6	The industry shall continue to segregate the effluents Into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The MEE condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.	Industry has provided 2 x 250 KL RCC tanks and 4 x 30 KL MS tanks for HTDS effluent storage and 2 x 120 KL for LTDS effluent storage. During inspection, new MEE was in operation and Biological ETP comprising of aeration, secondary clarifier was in operation and primary clarifier, RO system was not in operation. The industry is sending the effluent from secondary clarifier to aeration tanks as observed during
7	The industry shall provide and maintain adequate Bio culture in	


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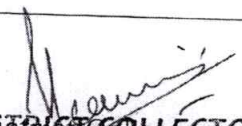
	the aeration tanks of the Biological ETP.	inspection. The industry has not provided sludge removal system from the clarifiers of Bio-ETP.
8	The industry shall operate Biological ETP effectively based on the sudden shock loads due to production of different products so as to reduce the load on RO Plant for effective operation.	
9	The industry shall ensure that, ZLD system is operated effectively to control water pollution and odour nuisance to the surrounding areas.	
10	The industry shall dispose the first cut rain water regularly to the CETP or treated in their ZLD system and also not to store the same for longer periods and maintain free board to the tanks to avoid overflows/discharges into outside the premises which is finally leads to nearby water bodies.	As per vehicle tracking manifest system, the industry has lifted about 1550 KL of effluents to JETL, Jeedimetla during the period from April'2025 to Jan'2026 (till date).
11	The industry shall collect the first run off water and the same shall be treated within the premises or send to CETP at Patancheru for further treatment duly following the manifest systems	
12	The industry shall provide digital flow meter for the first run off water tank and maintain separate records for the first run off water collected, treated & disposed and the same shall be furnished to the Board on monthly basis.	Complied.
13	The industry shall restrict the quantities of production, products, water consumptions	As per records maintained by the industry, the production and


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	including the recycled water, waste water generation & disposal, hazardous waste generation & disposal etc., within the permitted quantities as mentioned in the CFO&HWA order and shall maintain the records separately.	hazardous waste quantities are within permitted quantities.
14	The industry shall operate / maintain digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper / MEE feed; condensate of MEE & ATFD, RO rejects, RO permeate etc.	Complied. However, the industry has not provided flow meter to ATFD condensate.
15	The industry shall not discharge any waste water / effluent / contaminated rain water / spillages / seepages / leakages within & outside the industry premises under any circumstances.	Spillages of effluents observed at following places: 1. Near first-cut rain water storage tanks. 2. In storm water drains near production blocks. 3. Under the HTDS collection tanks and around the effluent collection tanks & MEE area.
16	The Industry shall arrest Gland & seal leakages from motor pumps at HTDS & LTDS Effluent tanks, at MEE area and regularly maintain the same.	Gland and seal leakages were observed at the MEE area and the industry is collecting the same into the collection pit. However, effluent spillages were observed on the concrete platform at the MEE area.
17	The industry shall store drums containing raw material / in process goods / MLs/spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	Complied.


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18	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HWA order.	Industry has provided open shed with leachate collection pit for storage of hazardous waste behind new MEE system. Storage of about 50 tons of Hazardous waste was observed in the premises.
19	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TGPCB server.	The online connectivity provided to the flow meters, VOC meters and cameras. However, the same is not showing in the TGPCB website.
20	The industry shall provide & maintain PTZ (Pan Tilt Zoom) additional cameras to focus the entire premises duly covering ZLD/ effluents storage area, boiler stack & entire boundary of the plant within one month and connect the same to TGPCB Server.	The online connectivity provided to the flow meters, VOC meters and cameras. However, the same is not showing in the TGPCB website.
21	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TGPCB Server.	The online connectivity provided to the flow meters, VOC meters and cameras. However, the same is not showing in the TGPCB website.
22	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises.	Complied.
23	The industry shall maintain good housekeeping within the plant premises.	Spillages of effluents observed at following places:



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		<ol style="list-style-type: none"> 1. Near first-cut rain water storage tanks. 2. In storm water drains near production blocks. 3. Under the HTDS collection tanks and around the effluent collection tanks & MEE area.
24	The industry shall revalidate the Bank Guarantee submitted to the Board from time to time before its expiry, till further orders of the Board.	Industry has submitted BG of Rs. 32 Lakhs (BG No.5625IPEBG250014) dt: 19.09.2024 valid upto 18.09.2026.

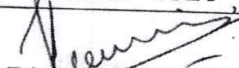
The compliance status with the Board directions dt:01.01.2026:

Under Water Act:

S. No.	Conditions	Compliance
1.	The industry shall comply with all conditions stipulated in the CFO&HWA order Issued by the Board scrupulously.	Compliance is submitted above.
2.	The industry shall comply the conditions stipulated in the directions issued to the industry vide order dated 03.05.2025.	Compliance is submitted above.
3.	The industry shall lift the contaminated waste water/effluent present in the tanks within the industry premises to CETPS (PETL/ JETL/ MANA CETP/ IDPL/ &Pashamailaram CETP) within 15days and submit the disposal details along with manifest copies to the Board on daily basis.	<p>Not complied.</p> <p>The industry is having 6 No's of first cut rain water storage sumps of capacity 2000 KL each.</p> <p>During inspection, industry is storing effluents in first cut Rain water tanks -III, IV, V& VI. The storage tanks - III, IV, V were full.</p> <p>Industry has sent part of effluent from storage tank - VI</p>


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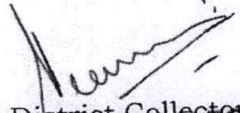
		<p>to CETP and part is treated in ZLD system.</p> <p>Sludge (in semisolid form) was observed in the storage tank - VI.</p> <p>During inspection, the industry is removing one side wall of the storage tank - VI using excavator.</p> <p>As per vehicle tracking manifest system, the industry has lifted about 1320 KL of effluents to JETL, Jeedimetla during the period from Nov'2025 to Jan'2026 (till date).</p>
4.	<p>The industry shall dismantle 4 No's of tanks out of 6 No's of tanks after lifting the waste water to CETPS I.e. tank wise dismantle after its empty at least by removing tank wall one side to avoid any further storage.</p>	<p>The industry is having 6 No's of first cut rain water storage sumps of capacity 2000 KL each.</p> <p>During inspection, industry is storing effluents in first cut Rain water tanks -III, IV, V& VI. The storage tanks - III, IV, V were full.</p> <p>Industry has sent part of effluent from storage tank - VI to CETP and part is treated in ZLD system.</p> <p>Sludge (in semisolid form) was observed in the storage tank - VI.</p> <p>During inspection, the industry is removing one side wall of the storage tank - VI using excavator.</p>
5.	<p>The industry shall send the effluents generated from the process to CETP</p>	<p>As per vehicle tracking manifest system, the industry has lifted about 1320 KL of</p>


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	till ZLD stabilized and after approval from the Board	effluents to JETL, Jeedimetla during the period from Nov'2025 to Jan'2026 (till date).
6.	The industry shall explore for removal of existing rain water drain outlet located towards Air Force Academy to avoid contamination / pollution of Nallakunta Cheruvu in future and also explore suitable direction for letting of excess rain water.	The industry shall comply. The industry not started any works in this regard.
7.	The industry shall submit an additional Bank Guarantee of Rs.64.0 Lakhs in addition to the existing Bank Guarantee of Rs.32.0 Lakhs (Total BG amount is Rs.96.0 Lakhs) within one week.	Not complied.

Under Air Act:

S. No.	Conditions	Compliance
1.	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	Compliance is submitted above.
2.	The industry shall comply the conditions stipulated in the directions issued to the industry vide order dated 03.05.2025.	Compliance is submitted above.
3.	The industry shall obtain necessary amendments/ consents of the Board for operation of 12.0 TPH Boiler within one month.	As per CFO, the industry is permitted to install and operate 8 TPH and 3 TPH (stand by) Coal fired Boilers. However, industry has installed and operating 12 TPH coal fired boiler without obtaining CFO of the Board and 8 TPH boiler is kept as stand by.


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		Now, the industry has applied for CFO amendment and same is being submitted to Board office, Hyderabad for further action.
4.	The industry shall take odour control measures at all sources particularly at ZLD system including ATFD & Biological ETP.	<p>The industry has provided PIION spraying system at the MEE area but, not provided at HTDS storage tanks, pre-treatment area and Bio-ETP area.</p> <p>Effluent spillages were observed under the HTDS collection tanks and around the effluent collection tanks & MEE area.</p> <p>Severe odour was observed near effluent storage tanks & in the ZLD premises.</p>
5.	The industry shall operate scrubbers effectively to control the odour.	<p>The industry has provided single stage scrubbers & multi stage scrubbers to the production blocks for control of process emissions.</p> <p>During inspection, it was observed that the double stage scrubber provided to the HTDS & LTDS collection tanks was not in operation. The industry representative informed that they have stopped the scrubber as they have recently carried painting works to the scrubber & also carrying out repairing works of the scrubber.</p>


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22. Non Compliance observed during inspection of the industry on 30.01.2026:

a) Spillage of effluents observed near first-cut rain water storage tanks. The industry has covered the spillages towards the North - East corner of the first cut rain water tanks with fresh soil.

b) The industry is having 6 No's of first cut rain water storage sumps of capacity 2000 KL each.

During inspection, industry is storing effluents in first cut Rain water tanks -III, IV, V& VI. The storage tanks - III, IV, V were full.

Industry has sent part of effluent from storage tank - VI to CETP and part is treated in ZLD system.

Sludge (in semisolid form) was observed in the storage tank - VI.

During inspection, the industry is removing one side wall of the storage tank - VI using excavator.

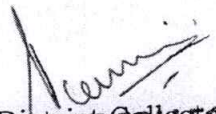
c) As per Board directions dt. 01.01.2026, industry shall lift the contaminated waste water/effluent present in the tanks within the industry premises to CETPS within 15 days and submit the disposal details along with manifest copies to the Board on daily basis. However, as per the vehicle tracking manifest system, the industry has lifted only about 1320 KL of effluents to JETL, Jeedimetla during the period from Nov'2025 to Jan'2026 (till date). The industry is not submitting details on daily basis.

d) The industry has provided LTDS flow meter with camera at domestic pipeline connected to STP instead of LTDS generation pipelines connected to the collection tanks. This does not give actual LTDS effluent generation readings. During inspection, it was observed that the industry is carrying works to shift the LTDS flow meter.

e) The industry has provided HTDS flow meter connected to the common pipeline attached to effluent lines coming from some production blocks only and remaining HTDS pipelines are directly connected to storage tanks. This does not give actual HTDS effluent generation readings. During inspection, it was observed that the industry is carrying works to shift the HTDS flow meter.

f) During inspection, new MEE was in operation and Biological ETP comprising of aeration, secondary clarifier was in operation and primary clarifier, RQ system was not in operation.

The industry is sending the effluent from secondary clarifier to aeration tanks as observed during inspection. The industry has not provided sludge removal system from the clarifiers of Bio-ETP.


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- g) The industry has not provided automatic system for scrubbing media of scrubbers.
- h) Industry has provided hood with extraction systems to the HTDS collection tanks. However, certain holes were observed in the hood which make the system ineffective. The HTDS collection tanks wall connected to hood was damaged in one side & causing odour nuisance.

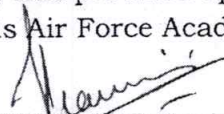
During inspection, it was observed that the double stage scrubber provided to the HTDS & LTDS collection tanks was not in operation. The industry representative informed that they have stopped the scrubber as they have recently carried painting works to the scrubber & also carrying out repairing works of the scrubber.

- i) The industry has not provided sub cooler condensers system followed by activated charcoal bed to arrest the VOCs from the scrubber attached to ATFD.
- j) The industry has not provided sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing system to arrest the VOCs.
- k) The industry has not connected the process and vacuum leak sources through fume extraction system connected to a Cryogenic condensation followed by activated charcoal bed.
- l) Gland and seal leakages were observed at the MEE area and the industry is collecting the same into the collection pit. However, effluent spillages were observed on the concrete platform at the MEE area thereby causing odour nuisance. ATFD salts fall openly under ATFD & manually lifting the same into the plastic bags by workers causing odour nuisance.
- m) The industry has provided PIION spraying system at the MEE area but, not provided at HTDS storage tanks, pre-treatment area and Bio-ETP area.

Effluent spillages were observed under the HTDS collection tanks and around the effluent collection tanks & MEE area.

Severe odour nuisance was observed near effluent storage tanks & in the ZLD premises.

- n) Industry has provided open shed with leachate collection pit for storage of hazardous waste behind new MEE system. Storage of about 50 tons of Hazardous waste was observed in the premises.
- o) The industry has not provided 4 feet free way along the boundary wall towards Air Force Academy for easy access to carryout inspection of the industry by the Board Officials. Instead the industry has provided openings in their boundary wall to view the open area towards Air Force Academy.


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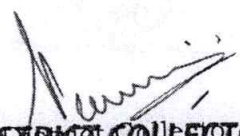
p) Spillages of effluents observed at following places:

- a) Near first-cut rain water storage tanks.
- b) In storm water drains near production blocks.
- c) Under the HTDS collection tanks and around the effluent collection tanks & MEE area.

q) During inspection, the coloured water with smell observed in the MEE cooling towers. Samples were collected from the MEE cooling tower - 1, 2 and Solvent recovery plant cooling tower & submitted to Zonal Laboratory, RC Puram for analysis.

23. It is to submit in view of the several complaints filed by the Villagers & others received by the Board through CPCB, EFS&T & CMO Office and adverse press clippings on M/s. Hetero Drugs Ltd., Unit-I, Sangareddy District for causing pollution of Nallakunta Cheruvu and also other pollution problems to the villagers, the status of the industry was reviewed in the Task Force Committee meeting held on 23.12.2025. After detailed discussions, the Committee recommended to carry out a detailed study of Nallakunta Cheruvu with reputed organization like NEERI/ IICT/ NGRI etc, on the following:

- I. Collection of effluent samples from the industry and Nallakunta Cheruvu and conduct physical & chemical analysis including finger print analysis with quantitatively.
- II. Collection of sediments from the Nallakunta Cheruvu in various locations and the characteristics of sediment with regard to chemicals identified (finger printing analysis) with the Nallakunta Cheruvu water/ effluents of the industry.
- III. Source of contamination of Nallakunta Cheruvu.
- IV. Remediation measures for restoration of Nallakunta Cheruvu.
- V. Recommendations to avoid future contamination / pollution of the Nallakunta Cheruvu including removal of existing rain water drain outlet located towards Air Force Academy to avoid contamination / pollution of Nallakunta Cheruvu in future and suggest suitable direction for letting of excess rain water.
- VI. The cost incurred towards study shall be borne by the industry under Polluter Pay Principle.


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Accordingly, the Board vide letter dt. 01.01.2026, requested EPTRI, NEERI and CSIR-IICT to submit the proposals along with financial estimates and time lines (preferably within one month time) for above said study within 10 days so as to enable the Board to take further action.

In view of the above, it is respectfully submitted that, situation is being closely monitored and all necessary measures are being taken to prevent release of toxic effluents in the water body and also action is being initiated on the responsible industries for polluting the water body.

Place: Sangareddy

Date: 21-04-2026


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